

MEGHALAYA LEGISLATIVE ASSEMBLY

LIST OF BUSINESS

WEDNESDAY, MARCH 19, 2014

GOVERNMENT BUSINESS

1. Questions.
2. Shri Witting Mawsor, MLA to call the attention of the Minister in-charge Election under Rule 54(1) of the Rules of Procedure and Conduct of Business to the news item published in the “Kynjatshai”, dt. 19-2-2014 under the caption “Rai ka shnong Maweit ban ym leit thep vote ha ka elekshon MDC bad MP”.
3. Dr. Mukul Sangma, Chief Minister in-charge Agriculture to lay a statement relating to a call attention notice by Shri Clifford R. Marak, MLA under the caption “Another job scam hits the State”.
4. Shri Sniawbhalang Dhar, Minister in-charge Public Works (R) to lay a statement relating to a call attention notice by Shri K. P. Pangniang, MLA under the caption “ 5 Cr footbridge over Kynshi river a non-starter”.
5. Dr. Jemino Mawthoh, MLA to raise half-an -hour discussion under Rule 49(1) of the Rules of Procedure and Conduct of Business on matter arising out of reply to Starred Question No. 35.
6. Voting on Supplementary Demands (Upto 12.00 noon).
7. Dr. Mukul Sangma, Chief Minister in-charge Finance to present the Budget Estimates for 2014-15.
8. (a) Dr. Mukul Sangma, Chief Minister in-charge Finance to beg leave to introduce the Meghalaya Appropriation(No. I) Bill, 2014.
(b) If leave be granted to introduce the Bill.

9. Shri Prestone Tynsong, Minister in-charge Parliamentary Affairs to move:
“That the second proviso of sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (No.I) Bill, 2014 be suspended for the time being in so far as the rules requires circulation of the Bill four days in advance before the motion for consideration may be moved”.
10. (a) Dr. Mukul Sangma, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No.I) Bill, 2014 be taken into consideration.

(b) Consideration of the Meghalaya Appropriation (No.I) Bill, 2014 clause by clause.
11. Dr. Mukul Sangma, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (No.I) Bill, 2014 be passed.
12. Dr. Mukul Sangma, Chief Minister in-charge Finance to present the Vote-on- Account for 2014-2015.
13. Dr. Mukul Sangma Chief Minister in-charge Finance to move:
“That an amount not exceeding ₹2984,67,51,400/- (Rupees two thousand nine hundred eighty four crore, sixty seven lakhs, fifty one thousand and four hundred) only be granted to the Governor in advance to defray certain charges in respect of different departments during the first quarter of the Financial year beginning 1st April, 2014 under grants shown in the on-Account Budget 2014- 2015”.
14. (a) Dr. Mukul Sangma, Chief Minister in-charge Finance to beg leave to introduce the Meghalaya Appropriation (Vote-on-Account) Bill, 2014.

(b) If leave be granted to introduce the Bill.
15. Shri P. Tynsong, Minister in-charge Parliamentary Affairs to move:
“That the second proviso to sub-rule (c) of Rule 72 of the Rules of Procedure and Conduct of Business in its application to the Meghalaya Appropriation (Vote-on-Account) Bill, 2014 be suspended for the time being in so far as the rules requires circulation of the Bill four days in advance before the motion for consideration may be moved”.
16. Dr. Mukul Sangma, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (Vote-on-Account) Bill, 2014 be taken into consideration.
17. Dr. Mukul Sangma, Chief Minister in-charge Finance to move that the Meghalaya Appropriation (Vote-on-Account) Bill, 2014 be passed.
18. (a) Smti. Roshan Warjri, Minister in-charge Home (Police) to move that the Meghalaya Police (Amendment) Bill, 2014 be taken into consideration.

(b) Consideration of the Meghalaya Police (Amendment) Bill, 2014 clause by clause.
19. Smti. Roshan Waijri, Minister in-charge Home (Police) to move that the Meghalaya Police (Amendment) Bill, 2014 be passed.

20. (a) Dr. Mukul Sangma, Chief Minister in-charge Political to move that the Meghalaya Lokayukta Bill, 2014 be taken into consideration.

(b) Consideration of the Meghalaya Lokayukta Bill, 2014 clause by clause.
21. Dr. Mukul Sangma, Chief Minister in-charge Political to move that the Meghalaya Lokayukta Bill, 2014 be passed.
22. Dr. Ampareen Lyngdoh, Minister in-charge Labour to lay the Separate Audit Report on the Accounts of the Meghalaya Building and Other Construction Workers' Welfare Board, Shillong for the year 2011-2012.
23. Shri Clement Marak, Minister in-charge Power to lay the Third Annual Reports of the following 3 (three) Subsidiary Companies of the Meghalaya Energy Corporation Limited (MeECL) for the year 2011-2012 :-
 - (i) Meghalaya Power Generation Corporation Limited (MePGCL)
 - (ii) Meghalaya Power Distribution Corporation Limited (MePDCL)
 - (iii) Meghalaya Power Transmission Corporation Limited (MePTCL)
24. Shri Sniawbhalang Dhar, Minister in-charge Public Works (R) to place a statement relating to starred Questions No. 22(c) and No. 27(a) & (b) replied on 13-3-20 14.
25. Dr. Mukul Sangma Chief Minister in-charge Finance, to lay the statement showing Quarterly Review of the Trend in Receipt-Expenditure of the State in relative to the Quarterly BE 2012-2013 & 2013-14 i.e. for the 4th quarter of 2012-13 and the 1st quarter, 2nd quarter, 3rd quarter of 2013-14.
26. Adjournment sine-die.
27. National Anthem.

Shillong,
The 18th March, 2014.

Secretary,
Meghalaya Legislative Assembly.